

1.	2.	3.	4.	5.	6.	7.
31.	National Fertilizers Ltd.	111.63	—	3.77	1.00	26.52
32.	National Mineral Deve. Corpn. Ltd.	0.00	—	21.40	17.88	83.55
33.	Neyveli Lignite Corpn.	717.91	—	325.74	70.43	21.62
34.	Oil & Natural Gas Corpn.	—	—	70.50	1056.67	1498.82
35.	Rashtriya Chemicals & Fert. Ltd.	311.36	—	102.37	30.36	29.65
36.	Shipping Corpn. of India Ltd.	522.46	—	38.64	28.08	72.67
37.	State Trading Corpn.	23.93	—	3.00	2.26	75.00
38.	Steel Authority of India Ltd.	1990.75	—	2280.06	736.06	32.28
39.	Videsh Sanchar Nigam Ltd.	120.00	—	379.00	971.79	
Total		8721.25	3038.00@	7063.03	8209.09	

@ As in 1991-92 the shares were sold in bundles the amount realised PSU wise is not available.

Stagnation in Engineering Cadre

5524. SHRI MADHAV RAO PATIL: Will the Minister of INDUSTRY be pleased to state :

(a) whether Group 'A' officers in Engineering Cadre recruited through Combined Engineering Services Examination who joined the erstwhile DGTD and now working in the Ministry of Industry are stagnating in the pre-revised scale of Rs. 3000-4500 for the last 15-23 years;

(b) If so, the details thereof;

(c) whether the 5th CPC have made specific recommendation for upgradation of 10 posts of Development Officers (Rs. 3000-4500) as Senior Development Officers (Rs. 3700-5000);

(d) whether it has also been accepted to promote CPWD engineers to the scale of Rs. 4500-5700 on completion of 13 years service in Group 'A' and it is applicable to all engineering cadres in the Government of India (Para 50-45 of Report); and

(e) if so, the action taken by the Government to implement these recommendations regarding Group 'A' Engineering Cadre Officers of the erstwhile DGTD?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT): (a) and (b) Group 'A' officers in the Engineering cadre recruited through the combined Engineering Services Examination and working in the erstwhile Directorate General of Technical Development (DGTD), have been relocated/ transferred to user Ministries after the DGTD was wound up in March, 1994. Since Ministry of Industry did not have any Technical Officers, prior to the winding up of the DGTD, the Technical Officers transferred to this Ministry continue as a separate cadre governed by the separate rules for appointment/promotion etc.

(c) to (e) The 5th Central Pay Commission (CPC) has recommended that 10 posts of Development Officers may be upgraded as Senior Development Officers in respect of the Ministry of Industry. The 5th CPC recommendation regarding CPWD Engineers has been accepted by the Government. However, this does not apply, suo motto, to all Engineering cadres because the 5th CPC has also specifically recommended that the need for maintaining the cadre of Technical Officers in the Ministry of Industry may be reviewed by the Ministry.

[Translation]

Tenders by Coal Companies

5525. SHRI LARANG SAI: Will the Minister of COAL be pleased to state:

(a) the names of the subsidiaries of Coal India Limited who have floated tenders in respect of the developmental works to be undertaken under World Bank Scheme;

(b) the utility of floating the tenders; and

(c) the potential of the coal mines selected for developmental works?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI DILIP RAY): (a) Northern Coalfields Limited (NCL), South Eastern Coalfields Limited (SECL), Mahanadi Coalfields Limited (MCL), Western Coalfields Limited (WCL) and Central Coalfields Limited (CCL) have floated tenders in respect of works undertaken under the World Bank Scheme.

(b) The purpose of floating the tenders is to provide opportunities to all bonafide agencies to participate in the tender and to enable the coal company to execute the work at a reasonable as well as competitive cost.

(c) 24 coal mines will be developed under the Coal Sector Rehabilitation Project (CSRP) to create an ultimate production capacity of 87.5 million tonnes per annum.

[English]

I.T. Scheme, Under New Economic Criteria

5526. SHRI NARESH PUGLIA: Will the Minister of FINANCE be pleased to state:

(a) Whether the Government have recently launched a new scheme for filing up of Income Tax Return under new economic criteria by I.T. payers in a number of cities;

(b) if so, the details of the scheme and the names of the cities;

(c) Whether I.T. payers living in satellite towns around Delhi namely Ghaziabad, Faridabad, Noida and Gurgaon have come under the ambit of this scheme; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN): (a) and (b) With a view to widening the tax base, a new initiative is being taken to extend and expand the provisions relating to obligatory filing of return of income on the basis of economic criteria. The relevant proposal in the Finance (No. 2) Bill, 1998 has added two more criteria to the existing four criteria and the obligation to file the return would be on fulfilling any one of the six criteria namely;

- (i) Occupation of an immovable property of specified floor area by way of ownership, tenancy or otherwise;
- (ii) Ownership or lease of a motor vehicle;
- (iii) Subscription of a telephone;
- (iv) Foreign travel;
- (v) Holding of credit card not being an add-on card; and
- (vi) Membership of a club where entrance fee charged is twenty-five thousand rupees or more.
- (vii) The revised proposal is known as 'One-by-Six' Scheme. The revised scheme, when the Finance Bill is enacted, would be applicable to 12 cities and their urban agglomerations already notified. It is also further proposed to notify 23 more cities including their urban agglomerations. They are: Agra, Allahabad, Bhopal, Coimbatore, Dhanbad, Indore, Jabalpur, Jamshedpur, Kalyan, Kochi, Kozhikode, Lucknow, Madurai, Meerut, Nagpur, Patna, Surat, Thane, Trivandrum, Vadodara, Varanasi, Vijayawada and Visakhapatnam.

(c) and (d) Urban agglomerations of Delhi as notified includes tax-payers residing in satellite towns around Delhi, namely, Gurgaon, Faridabad, Ghaziabad and Noida.

Dual Tariff Policy

5527. SHRI SODE RAMAIAH: Will the Minister of TOURISM be pleased to state:

(a) whether the Government propose to abolish the "Dual Tariff Policy" with regard to approved hotel accommodation;

(b) if so, the details thereof and the logic for this proposal;

(c) the reasons behind this policy;

(d) whether the concerned industry were consulted on the ramifications of this move; and

(e) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI OMAK APANG) : (a) to (e) The Ministry of Tourism has advised the approved hotels to charge single tariff both in foreign currencies as well as in Indian Rupees. Some of the hotels have gone to the court against this decision. The matter is sub-judice.

[Translation]

Loans and Grants for Boosting Export

5528. PROF. PREM SINGH CHANDUMAJRA :

SHRI CHINTA MOHAN :

Will the Minister of COMMERCE be pleased to state:

(a) whether the Government are extending loans in the form of grants and subsidy for promoting export from the country as well as for setting up institutions outside the country for monitoring export potential abroad; and

(b) if so, the estimated amount spent under each of the above mentioned heads during each of the last three years.

THE MINISTER OF COMMERCE (SHRI RAMAKRISHNA HEGDE) : (a) and (b) Ministry of Commerce provides assistance from Market Development Assistance (MDA) Fund as 'Export Subsidy' for disbursement of Deemed Export/Central Excise Duty/Terminal Excise Duty/Duty Drawback benefits and reimbursement of Central Sales Tax etc., to the exporters and 'Grant-in-Aid' to Export Promotion Councils and grantee organisations to promote trade and utilise the country's export potential.

Year-wise expenditure incurred as Export Subsidy and Grant-in-Aid during the last three years is given below:

(Rs. in crores)

Head	1995-96	1996-97	1997-98
Export Subsidy	302.00	377.50	420.61
Grant-in-Aid	16.00	19.82	20.67